

1	2	3
5.	Gujarat	2,190.05
6.	Goa	—
7.	Haryana	1,203.21
8.	Himachal Pradesh	652.53
9.	Jammu & Kashmir	219.37
10.	Karnataka	763.91
11.	Kerala	962.14
12.	Madhya Pradesh	1,449.94
13.	Maharashtra	514.61
14.	Mizoram	354.65
15.	Manipur	213.54
16.	Meghalaya	59.57
17.	Nagaland	747.17
18.	Orissa	1,256.37
19.	Punjab	776.56
20.	Rajasthan	2,203.70
21.	Sikkim	774.81
22.	Tamil Nadu	733.08
23.	Tripura	123.13
24.	Uttar Pradesh	2,133.59
25.	West Bengal	2,054.26
26.	Delhi	26.95
Total		23,257.05

[English]

Shankar Committee

3876. SHRI SURESH KALMADI : Will the PRIME MINISTER be pleased to state:

(a) whether the Shankar Committee, set up by the Union Government for the restructuring of power sector has since submitted its recommendations;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) and (b) The Administrative Staff College of India (ASCI), Hyderabad have been assigned to study the issue of restructuring the regulatory system. The ASCI team is led by Shri T.L. Sanker, Principal, ASCI. ASCI is yet to submit its final report.

(c) The Government could take a final view only on receipt of the final report by ASCI.

Encroachment upon Footpaths

3877. SHRI RAMSAGAR : Will the PRIME MINISTER be pleased to state:

(a) whether the footpaths in Delhi, including residential colonies have been encroached upon the making it impossible for the pedestrians to use the footpaths and the same has been appearing in the newspapers off and on;

(b) if so, whether the Government has carried out any survey of such encroachments;

(c) if so, the details/outcome thereof; and

(d) the action the Government propose to take to clear the footpaths and varandahs in the residential colonies ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d) Encroachment on public land in Delhi is a continuing problem and its removal is an on-going process. As and when such encroachments are detected/noticed action is taken to remove them by the Municipal Corporation of Delhi, New Delhi Municipal Council and the Delhi Cantonment Board in their respective jurisdictions. Besides, the Lt. Governor of Delhi has constituted a Special Task Force in each of the nine Districts of Delhi to check unauthorised constructions and encroachments on public land.

LPG Connections

3878. SHRI MULLAPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken any decision to allot LPG connections to Freedom Fighters;

(b) if so, the details thereof;

(c) whether a large number of freedom fighters in Kerala are not getting LPG connection on priority basis; and

(d) if so, the action the Government propose to take to allot LPG connection to freedom fighters ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) Yes Sir, LPG connections are released on out-of-turn basis to Freedom Fighters on demand, on payment of normal deposits as applicable for general domestic consumers.

(c) PSU Oil Companies have not received any established complaint regarding non-release of LPG connections to Freedom Fighter category in Kerala.

(d) Does not arise in view of (c) above.

[Translation]

Jawahar Rozgar Yojana

3879. SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI VISHVESHVAR BHAGAT :

Will the Minister of RURAL AREAS & EMPLOYMENT be pleased to state:

(a) whether programme Appraisal Organisation of Planning Commission has studied the Jawahar Rozgar Yojana in the country;

(b) if so, the details alongwith the outcome thereof, State-wise;

(c) whether the study has revealed that some Gram Panchayats in the State have not utilised the funds provided under the Jawahar Rozgar Yojana; and

(d) if so, the details thereof and the remedial measures taken by the Government in this regard ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) and (b) Yes, Sir. A quick study to Jawahar Rozgar Yojana (JRY) was conducted by Programme Evaluation Organization (PEO), Planning Commission, during 1992 covering the period from April 1st 1989 to September, 1991. The PEO had selected 10 States, 20 districts and 40 Gram Panchayats for this purpose. The Evaluation Study of JRY did not give State-wise findings.

(c) and (d) The Study revealed that out of 40 selected Gram Panchayats, 2 in 1989-90 and 6 in 1990-91 did not utilize the funds at all. In the first half of 1991-92, 19 Gram Panchayats did not report any utilization of funds.

The Government of India have taken a number of steps to improve the implementation of JRY. The programme was

first restructured during 1993-94 again in January, 1996. Instructions have also been issued to constitute vigilance and monitoring committees at State, district block level for effective implementation and proper utilization of funds.

Assistance for Fishing/Cold Storage

3880. SHRI N.J. RATHWA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the steps taken for the development of infrastructure facilities for presentation and processing of fish at sea-shores in the country, particularly in Gujarat;

(b) whether any scheme is in operation for providing grant-in-aid to private entrepreneurs and other agencies for the construction of cold storages and purchase of fish processing machines;

(c) if so, the details thereof;

(d) the amount of grant-in-aid sanctioned during the last three years, year-wise;

(e) the names of companies/private entrepreneurs and agencies, specially from the State of Gujarat which were sanctioned Grant-in-aid for the purchase of fish-processing machines; and

(f) the details of other States, (State-wise) in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRY (SHRI DILIP KUMAR RAY) : (a) to (c) The Ministry has a scheme for the development of infrastructural facilities for preservation and processing of fish. Under this scheme, grant in aid is given to various organizations and private entrepreneurs towards part of the capital cost of ice plants, cold storages, refrigerated vehicles, processing machineries etc.

(d) to (f) The details of assistance provided under this scheme during the last 3 years are attached Statement.

Statement

Year 1993-94

Sl No.	State	Name of Organisation	Amount Sanctioned (Rs. in Lakhs)
1	2	3	4
1.	Andaman & Nicobar Islands	The Andaman & Nicobar Islands Intergrated Dev. Corporation Ltd., Port Blair	69.75
2.	Orissa	The Orissa Maritime & Chilka Area Devt. Corpn. Ltd., Bhubaneswar	31.00
3.	Mizoram	Govt. of Mizoram	23.00
4.	Delhi	Delhi Agricultural Marketing Board	11.88
5.	West Bengal	West Bengal State Fishermen Cooperative Fedaration Ltd., Calcutta	42.00
6.	Maharashtra	Sudesh Sea Foods Ltd., Bombay (*)	67.50